CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1229/2000

New Delhi this the 13th day of March, 2001.

HON'BLE MR. V.K. MAJOTRA, MEMBER (ADMNV) HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL) (m)

I.J. Giroh, S/o late Sh. Prabhu Dayal Giroh, R/o 111/9, Kishan Garh, Aruna Asaf Ali Marg, New Delhi-110 070.

... Applicant

(By Advocate Shri A.K. Sinha)

-Versus-

- Union of India through its Foreign Secretary, Government of India, Ministry of External Affairs, South Block, New Delhi-110011.
- 2. The Consul-General,
 Consulate-General of India,
 San Francisco-USA,
 C/o Ministry of External Affairs,
 South Block,
 New Delhi-110011.

... Respondents

(By Advocate Shri Sushil Kumar, proxy for Sh. V.S.R. Krishna, Advocate)

ORDER (ORAL)

By Mr. Shanker Raju, Member (J):

The applicant, formerly a Vice Consul in Consulate-General of India, San Francisco, USA has assailed an order dated 28.8.98 whereby after the disciplinary proceedings under Rule 14 of CCS (CCA) Rules, 1965 a minor penalty of reduction in pay by two stages in the time scale of pay for a period of one year without cumulative effect without adversely affecting the pension has been imposed upon the applicant. The penalty was carried in an appeal and vide an order dated 7.9.99 the punishment imposed was maintained.

2. The applicant has been proceeded against in a disciplinary proceedings on five articles of charges,

·conclusion the inquiry wherein after the of & IV were proved by the Inquiry Officer charge No.I,III while Article II was partly proved and article V dropped. initiated against the The inquiry was applicant on an incident of 1989 vide a memorandum issued on 28.9.93 thereafter on conclusion of the enquiry no final order was for a long time. The applicant preferred OA-415/98 before Tribunal and vide an order dated 2.3.98 the respondents were directed to take an appropriate decision on the basis of the inquiry report submitted by the Inquiry Officer within a period of one month from the date of receipt of a copy of the order. The disciplinary authority found substantive evidence against the applicant only with reference to Article IV and on that basis the punishment was imposed.

applicant has assailed 3. Though the the order on various legal grounds, at the outset, by resorting to Rule 14(23) ibid contended that the Officer has held him guilty of articles of charge different from the original article of charge and without providing an opportunity to either admit or deny the said article of and without affording a reasonable opportunity to charge defend himself against such article of charge recorded his finding, which was relied upon by the disciplinary to impose a minor punishment upon the applicant, authority which was further confirmed in the appellate order. article IV framed against the applicant, reads as follows:

"Shri I.J. Giroh, issued Passport No.E-651343 dated 17-3-1989 in the changed name of Baldev Grewal with changed date of birth as 3rd June, 1956 instead of real name of Baldev Singh with D.O.B. 8-2-1955 as cleared by RPO, Chandigarh.



By his above act Shri I.J. Giroh had exhibited the conduct of unbecoming of a Govt. Servant thereby contravening Rule 3 (1) (iii) of the CCS (Conduct) Rules, 1964."



4. The inquiry officer while recording the finding on this article of charge made the following observations:

"The linkage was only discovered after the charged officer's handing over when in October 1991 when Baldev Grewal applied for a passport in lieu of No.E 651343 dated 17.3.89. There is nothing available on file of 14.7.92 when the concerned assistant has asked for ann investigation.

The charge stands proved as the officer has issued Passport No.E-652804 dated 21.2.89 by changing personal particulars and overruling the assistant who had pointed out the discrepancies."

- 5. Subsequently, the disciplinary authority while imposing the punishment upon the applicant has recorded the following finding on this article of charge:
 - After careful examination; of the Inquiry report and case records, the Disciplinary Authority concluded that out of 5 charges framed against Sh.Giroh only article of charge had substantive evidence against him that ΤV had not followed the prescribed procedure before issuing the new passport in lieu of the lost passport to one applicant namely Sh. Baldev Singh Grewal during his tenure at Francisco as Vice Consul. In particular case Sh. Giroh, using his power as Vice Consul, had overruled the notings Consul Assistant and recommended the case to then Consul Sh. P.K. Khanna for issuance of new passport clarifying that all the documents in order. However, here it was noted authorised the issuance of he passport with the approval of the then Consul and not entirely on his own. It was therefore responsibility of the then Consul to ask reason from Sh. Giroh for overruling the of Consular Assistant authorising the issuance of said passport. However, it is felt that Sh. Giroh without following procedure, the required

recommended the case for issuance of new passport and may therefore, held responsible for the lapse committed on his part."

is contended by the applicant that this Ιt charge of issuing passport No.E-651343 dated 17.3.89 in the changed name of Baldev Grewal with changed date of birth as instead of real name of Baldev Singh with date of birth 8.2.1955 as cleared by RPO, Chandigarh had alleged against him, but what has been proved against by the Inquiry Officer pertaining to this article of charge he issued passport No.E-651343 dated 17.3.89 that changing personal particulars and overruling the Assistant had pointed out the discrepancies as well as passport No.652804 dated 21.2.89 which not t.he article of charge. According to the applicant in the imputation the aforesaid facts had not statement of been alleged against the applicant regarding over-ruling Assistant and issuing the passport by changing personal It is further contended that the disciplinary particulars. exonerating the authority while applicant from other articles of charge with reference to article No.IV held him guilty and punished him on the ground that he misused his power as Vice Consul by overruling the notings of Assistant by recommending the case for issuance of new by clarifying that all the documents were in order. hand, the respondents in their reply by referring to several documents stated that the applicant with a view to escape his own discrepancy committed while issuing the passport on 21.2.89 had avoided mentioning of the fact passport on page 5 of the new passport issued 17.3.89 vide passport No.E-651343. It is further contended that charge was rightly levelled against him and was amply proved from the material brought on record same



and as such the Inquiry Officer had rightly proved the charge of not adhering to the recommendation of the Assistant and without verifying the correct particulars the passport was issued an thereafter another passport was issued on 17.3.89. According to the respondents' counsel the penalty imposed is already negligible in lieu of the gravity of the misconduct committed by the applicant.

(F)

We have gone through the rival contentions of 7. the parties and perused the material on record. We are of the confirmed view that the charge levelled against the applicant in the memorandum and imputation in support of it does not disclose or incorporate the charge proved against the applicant as article IV with regard to overruling the Assistant despite existence of discrepancy and passport by changing personal particulars. There whisper about this article of charge in these referred to above. What has been alleged against the in the memorandum is issuance of passport is no charge alleged against him for not taking into discrepancy referred to by his Assistant account the the passport by overruling the same. issuing Rule 14 (23) ibid is a substantive provision. The applicant has put this charge which is different from article ΙV alleged against him to either admit or deny the same. applicant has also deprived of been а reasonable opportunity to defend this part of charge in absence of being not put to notice. In our view, this has prejudiced the case of the applicant, as the disciplinary authority has in its order imposed a minor punishment upon applicant on the basis of this different charge. appellate authority too, agreeing with the

authority rejected his appeal, maintaining this part The applicant has projected this legal infirmity in para 5.20 of his OA regarding contravention of rule (23) ibid and the respondents have not denied the same and rather stated that the same does not in any way erase t.he irregularity committed by him in issuing No.E651343 dated 17.3.89 and issuance of passport No.652804 dated 21.2.89 which was not even the reference in article of charge IV alleged against the applicant. In this view of the matter and on the basis of the arrived at and the fact that the charges pertain the applicant has faced an and disciplinary proceedings for 11 years and only a minor in issue, we allow this OA and set aside order of disciplinary authority dated 28.8.98 impugned as the appellate order dated 7.9.99. The applicant also be entitled for all the consequential benefits. shall No costs.

S. Ray

(Shanker Raju) Member (J)

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(V.K. Majotra) Member (A)